

powers conferred by Section 16 of the Delhi Nursing Homes Registration Act, 1953, the Lt. Governor of Delhi has issued a Notification (No. F. 39/109/86-M&PH) on 4.11.1991 inviting public comments/objections under which it is proposed to amend the Delhi Nursing Homes Rules, 1966. The amendments proposed relate to:-

1. Enhancement of Registration fee.
2. Conformity of the buildings used by Nursing Homes, with the relevant Municipal bye-laws and such guidelines as may be issued by the Lt. Governor in this regard.
3. Provision of separate labour room and separate operation theatre.
4. Provision of minimum number of doctors in Nursing Homes.
5. Provision of minimum number of Nurses and doctors for Intensive Care Units facilities.
6. Requirements of cooperation in case of natural calamities/diseasters.
7. Display of charges list.
8. Provision of stand-by generator.

The proposed amendments have been framed with the objective of regulating the functioning of the nursing homes so as provide proper health care standards.

#### **Sugar Cess**

160. SHRI SHANKARRAO KALE: Will the Minister of FOOD be pleased to state:

(a) the amount being recovered as sugar cess at present;

(b) the amount being utilised for giving grants, soft loans modernisation and rehabilitation and for cane development activities;

(c) the details of the plans formulated in this regard; and

(d) how long Government propose to levy sugar cess?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD (SHRI TARUN GOGOI): (a) and (b). At present, a cess of Rs. 14 per quintal is being collected on all sugar produced by any sugar factory in India. As on 31-12-91, a total sum of Rs. 1073.95 crores had been collected from sugar factories on account of the aforesaid cess, out of which an amount of Rs. 1021.00 crores has been transferred to the Sugar Development Fund till yet. Till 15-2-92, Rs. 632.95 crores have been sanctioned from the Sugar Development Fund towards grants in aid for research projects and loans for rehabilitation/modernisation as well as for cane development schemes, out of which a sum of Rs. 389.00 crores has been disbursed.

(c) No plans have been formulated, as grants in aid/loans from the Sugar Development Fund are sanctioned on the basis of applications received from sugar factories/institutions.

(d) There is no proposal under consideration at present to discontinue the levy of sugar cess.

#### **Level Crossings in Tamil Nadu**

161. SHRI N. DENNIS:  
SHRI C.K. KUPPUSWAMY:

Will the Minister of RAILWAYS be pleased to state: